FORM – ‘B’
[see regulation 5(3)]

COURIER BILL OF ENTRY – XI (CBE-XI) FOR DOCUMENTS
(Electronic Filing)

<table>
<thead>
<tr>
<th>S. No.</th>
<th>Description</th>
<th>Details</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td>Express Cargo Manifest Reference No.</td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td>Courier Registration Number</td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td>Name and address of the Authorized Courier</td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td>Name of the airlines</td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td>Airport of arrival</td>
<td></td>
</tr>
<tr>
<td>6.</td>
<td>First port of arrival, wherever applicable.</td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td>Flight No.</td>
<td></td>
</tr>
<tr>
<td>8.</td>
<td>Date of arrival</td>
<td></td>
</tr>
<tr>
<td>9.</td>
<td>Time of arrival</td>
<td></td>
</tr>
<tr>
<td>10.</td>
<td>Airport of shipment</td>
<td></td>
</tr>
<tr>
<td>11.</td>
<td>Total No. of consignments / HAWB</td>
<td></td>
</tr>
<tr>
<td>12.</td>
<td>Number of bags</td>
<td></td>
</tr>
</tbody>
</table>

DECLARATION

I / we declare that the authorization from each of the consignees or consignors relating to the above mentioned consignments have been obtained by me / us to act as an agent for the clearance of the goods.

I / We hereby declare that goods imported as per this Bill of Entry include only document of no commercial value and do not include goods which are prohibited or restricted for import into India under any law for the time being in force.

Date: ***

Signature and name of the authorised courier

Place: ***

Date: ***